

deems necessar

following shall be

Government deems

Bill No. 10 of 1998

THE DELHI SIKH GURDWARAS (AMENDMENT) BILL, 1998 *

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-ninth Year of the Republic of India as follows:-

iii)

iv)

Assented on

Gazette on

Published in the

awaited

Short Title, extent 1. (1)		This act may be called the Delhi Sikh Gurdwaras and con It extends to the whole of the National Capital	mencement (Amendment) Act, 1998. Territory of Delhi.	
	(2) (3)	It shall come into force with immediate effect.	Territory of Denni.	
Amendment of substituted, name	2.	In the Delhi Sikh Gurdwaras Act 1971 (82 of 1971), Secti	on 16 hereinafter referred to as "the principal Act), in	Sectio
	F	Provided that if no election is held by the President	before the expiry of one year, the Executive Board	shall auto
necessary to extend its term. In the event of dissolution of the				rers and
as may b	e, in accordai	nce with Sections 15 and 16 of	this Act and the rules made thereunder.	
Amendment of	3.	In the principal Act, in section 19, in sub-section (2), Sec	on 19 the following proviso shall be inserted at the end,	namely
		Provided that if the Executive Board fails to hold	three consecutive meetings, the Executive Board shall	
extend its terms	s. In the event	of		
		dissolution office-bearers and members of the	Executive Board shall be held, so far as may be, in	
rules made the	ereunder.			
* I)	Introduced	on 28-9-1998		
ii)	Passed on	30-9-1998		

accordance with section 15 and 16 of this Act and the

members of the Executive Board shall be held, so far

Section 16, for the proviso to sub-section (5), the

automatically stand dissolved unless the Government

shall automatically stand dissolved unless the

namely:-